

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**Cr. M.P. No.1925 of 2021**

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Ranjit Kumar Chandravanshi ... Petitioner  
Versus  
The State of Jharkhand ... Opposite Party  
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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner : Mr. Sabyasanchi, Advocate  
For the State : Mr. Bhola Nath Ojha, Addl. P.P.  
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**Order No.02 Dated- 10.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

The learned counsel for the petitioner seeks permission of this Court to implead the informant as opposite party no.2 in this criminal miscellaneous petition.

Permission is accorded.

The petitioner is directed to incorporate the name of the informant as opposite party no.2 in this criminal miscellaneous petition within one week of the lockdown period is over.

Issue notice to the newly impleaded opposite party no.2 under registered post with A/D as well as under ordinary process for which requisites etc. must be filed within two weeks by the petitioner, failing which, this Criminal Miscellaneous Petition shall stand dismissed without further reference to the Bench.

Notice is made returnable within six weeks.

List this criminal miscellaneous petition after receipt of the service report of the notice issued to the opposite party no.2.

**(Anil Kumar Choudhary, J.)**